Cardamom Act, 1965. [Placed in Library. See No. LT-6118/ 66.1

## FIFTY-SECOND REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1965-66)

SHRI M. P. BHARGAVA (Uttar Sir. I beg to lay on the Pradesh) : Table a copy of the Fifty-second Report of the Public Accounts Committee (1965-66) on action taken by Government on the Recommendations of the Committee contained in their 27th, 28th, 29th, 31st, 33rd, 34th, 35th, 36th, 38th, 39th and the House that it is the intention of 40th Reports (Third Lok Sabha) relating Government not to continue the Emerto Civil Defence and Finance Accounts and Revenue Receipts as well as a Review tely necessary for the defence of the of action taken by Government on Recommendations made by the Committee from time to time.

## ALLOTMENT OF TIME FOR CONSI-DERATION OF THE APPROPRIA-TION (NO. 2) BILL, 1966

MR. CHAIRMAN : I have to inform Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have clamation of Emergency is revoked, allotted 10 hours for the completion of all stages involved in the consideration permissible under the Constitution to and return of the Appropriation (No. 2) Bill, 1966 by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

## STATEMENT ON THE POLICY RE EMERGENCY AND THE APPLICA-TION OF THE DEFENCE OF INDIA RULES

MR. CHAIRMAN : Shri Gulzarilal Nanda.

M. N. GOVINDAN NAIR SHRI (Kerala): Sir, he may read it after the luch. We may have some questions to ask him.

## MR. CHAIRMAN : Please.

THE MINISTER OF HOME AF-GULZARILAL (SHRI FAIRS NANDA) : Sir, in my statement made on the floor of the House on the 25th February, 1966, I had announced certain decisions of Government on the use of the Defence of India Act and Rules in the changed circumstances. The matter has since been further considered and the various implications closely examined.

Government are fully aware of the criticism in various quarters of the continuance of the Proclamation of Emergency and I would like to assure gency a day longer than it is absolucountry. The hon. Members are aware of the situation in some of our border areas. There has been a chain of incidents involving sabotage and attempt at subversion. Government would be adequate steps guilty of inaction if were not taken to bring the situation quickly under control, and for such steps the special requirements of these border areas must be kept in view. As the powers that are required for dealing with the situation that exists in these areas will not be available once the Proand since we are advised that it is not limit the operation of the Proclamation to certain parts of the country only, the Proclamation cannot be revoked for the present. Moreover, an emergency even in some border States may require action by the Central Government, for which special powers may be needed. However, the following decisions have been taken to ensure that while the Proclamation of Emergency may continue, the application of the Defence of India Act and Rules is curtailed drastically and is confined only to certain limited areas and for purposes that are essential for defence :-

(1) Some powers under the Defence of India Act and Rules are still required in and for certain border States and Territories, and

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tral Government for include the power of preventive detention except when it is ne-Territories and Defence.

- (2) The Defence of India Act and Rules should be amended so as nus. to provide that the Act and the Rules shall extend to such area whole or in part, as the Presidifferent orders may be made in ment of the hon. Minister, respect of different area or areas Parliament.
- (3) The decision regarding restricted After the lunch hour or just now? application of the Defence of India Act and Rules should be given effect to without waiting for the amendment of the Act and Rules, and the State Governments should also be advised accordingly,
- over to normal laws should take D.I.R. . . . place as early as possible.

ernment to sponsor such amendment of the Constitution as may be found necessary after careful consideration of all aspects including the need to indemnify Government servants for acts done during the period that a Proclamation of Emergency is in force.

I may add that we have already started taking action in the light of the decisions taken. Out of 153 persons who only for a clarification. You might allow were ander preventive detention under a discussion.

## application of the Defence of India Rules

some powers may, for the pre-|orders of the Central Government until sent, also be needed by the Cen- a few days ago, all except 11 detained certain with a view to checking espionage and other purposes connected with other similar disloyal activities, have defence. These powers will not been released, and a further review is being made of the cases of these also. With the exception of a few border cessary to take action to meet States and Territories, we have also adthe needs of border States and vised the States and Territories to release all detenus, other than those detained to prevent espionage, etc., and several States have already released all their dete-

SHRI ATAL BIHARI VAJPAYEE or areas, and may be applied in (Uttar Pradesh) : Would you allow questions now or later on ? I have given dent may, by order in the offi- notice of a motion seeking your permiscial Gazette, specify and that sion to raise a discuss on the state-

MR. CHAIRMAN : I will allow or for different purposes. The MR. CHAIRMAN : I will allow necessary legislation should be questions if you sit for some time more, introduced in current session of but I hope it will not be too long.

SHRI ATAL BIHARI VAJPAYEE :

MR. CHAIRMAN : We will disperse by 1.30.

SHRI ATAL BIHARI VAIPAYEE : Why not allow a discussion on the statement? All the opposition parties supported when the emergency was pro-(4) For the various purposes for claimed. But now it is only the ruling which the Defence of India Act party which wants to continue the emerand Rules are at present being gency and particularly the Chief Minisused, the normal laws should be ters who cannot rule without the Defence used with any amendments that of India Rules. Sir, I pointed out this may be necessary. This change- morning a case of gross misuse of the

MR. CHAIRMAN : I will allow you questions and then we will see whether It is also the intention of the Gov- the Government would also like it to be discussed.

> SHRI G. MURAHARI (Uttar Pradesh) : I would like to ask for a clarification. The Minister has . . .

> MR. CHAIRMAN : I hope that this time it would be asking for clarifications.

> SHRI G. MURAHARI : I am asking

## [Shri G. Murahari.]

I would like to ask the Minister what guarantee there is for the State Governments not misusing the Defence of India Rules or the provisions of the Emergency. He has said in the statement that it will be specifically used in the border areas and for the purpose of strengthening the defence of the country. But it is common knowledge that wherever the Defence of India Rules have been misused, they have been misused not for the defence of the country but in defence of the ruling party, with the elections only a few months off. It is regrettable that the Government should still think of continuing the emergency because I do not think the Central Government can guarantee that no State will misuse these provisions of the Emergency Proclamation to bolster up the ruling party and to place impediments in the way of the opposition parties during these election months and therefore the Government will be well-advised to lift the emergency. If they want a specific Act or a Bill for the security and the defence of the border States, they can bring forward a specific enactment for those specific areas where that Act will be in force. That will be a much better way of dealing with the situation than trying to continue the emergency and also the provisions of the DIR.

SHRI ABID ALI (Maharashtra) : I also want a clarification.

MR. CHAIRMAN : Would you like to deal with the questions as they come or at the end?

SHRI GULZARILAL NANDA: At the end.

श्री अटल बिहारी वाजपेयी : सभापति जी, मैंने अभी आपसे निवेदन किया कि जब संकट-काल की घोषणा की गई थी तब देश को विश्वास में लिया गया था, विरोधी दलों को विश्वास में लिया गया था और हमने सर्वसम्म-ति से यह घोषणा की थी लेकिन आज परि-स्थिति बदल गई है। जिस ढंग से संकटकाल की स्थिति और भारत रक्षा अधिनियमों का उपयोग हुआ है उससे विरोधी दल, सब, इस राय के हो गये हैं कि अब संकट काल की स्थिति

## application of the 256 Defence of India Rules

चलनी नहीं चाहिये । किस तरह से इनका दूरुप-पयोग हो रहा है। हमने आज आपके सामने सवेरे इसका उदाहरण रखा था और में गह-मंत्री के सामने यह रखना चाहंगा कि क्या उन्हें मालम है कि बिहार सरकार ने एक सप्ता-हिक पत्न "रांची एक्सप्रेस" से डिफेंस ऑफ इंडिया रूल्स के अन्तर्गत जमानत मांगी है. तीन हजार रुपये की जमानत जमा करने की अंतिम तारीख आज है और जमानत मांगी गई है एक कार्टन को लेकर जो कार्टन कि आठ महीने पहले उस पत्न में प्रकाशित हआ था, जो कार्ट्न आठ महीने पहले पत्न में प्रकाशित हआ था उसके लिये आज जमानत मांगना और वह भी भारत सूरक्षा अधिनियम के अन्तर्गत---क्या यह संकटकाल का दूरुपयोग नहीं है । गृह मंत्री जी बतायें कि क्या यह सच नहीं है कि मुख्य मंत्री चाहते हैं कि संकटकाल की स्थिति जारी रहे जब कि प्रधान मंत्री महोदया, गृह मंत्री महोदया-संकटकाल की स्थिति को खत्म करना चाहते हैं :

# वित्त मंत्रालय में उप-मंत्री (श्री ललिल नारायण सिश्र) : गृह मंत्री महोदया ।

श्री अटल बिहारी बाजपेयी : लिंग भेद की चिन्ता मत कीजिये । महोदय. मेरा निवेदन यह है कि संसद् ने संकटकाल की घोषणा की थी, यह काम मुख्य मंत्रियों पर नहीं छोड़ा जा सकता । गृह मंत्री महोदय सीमा-वर्ती प्रदेशों की बात कर रहे हैं। महाराष्ट्र के मुख्य मंत्री ने कहा है कि उनके लिये बिना डिफेंस ऑफ इंडिया रूल्स के कानन और व्यवस्था बनाये रखना मुझ्किल है । अब, महाराष्ट्र तो सीमा का प्रदेश नहीं है लेकिन जो अधिकार मुख्य मंत्रियों को मिल गये हैं वह अधिकार मुख्य मंत्री छोड़ना नहीं चाहते, छोड़ने को तैयार नहीं हैं और इसी लिये वह अधिकारों का दूरुपयोग करते हैं । संकटकाल की स्थिति न सरकार में दिखाई देती है न देश में दिखाई देती है । संकटकाल का **व**ातावरण नहीं है और इस हालत में अगर संकटकाल की स्थिति जारी रखी जायेगी तो जब भी कभी

सचमुच में संकटकाल होगा तब जनता को जगाया नहीं जा सकेगा, तब लोगों का सहयोग प्राप्त नहीं किया जा सकेगा । मैं गह मंत्री महोदय से निवेदन करूंगा कि क्या वह सरकार के निर्णय पर फिर से विचार, करने के लिये तैयार है और क्या मुख्य मंत्रियों का दुष्टि-कोण सामने रखते हुये उन्होंने विरोधी दल के दष्टिकोण पर भी विचार किया है ?

**श्री आबिद अली** : क्लैरिफिकेशन के तौर पर मेरी अर्ज यह है कि जब इस मामले को गह मंत्री साहब ने यहां पेश किया था उस वक्त उन्होने कूछ बयान दिये थे जो कि तेलंगाना वगैरह के बारे में थे और इस बारे में थे कि कम्यनिस्ट पार्टी और उस किस्म के लोग इस देश में सैबोटेज वगैरह के सिलसिले में क्या करना चाहते थे तो क्या उनके खयालात, कम्युनिस्ट पार्टी के जो लीडरान है, जो सैबोटेज करने वाले है, जो चाइनीज के गुलामों, उनके वफ़ादारों, इस मुल्क के ग़द्दारों में से है, उनके खयाल क्या वदल गये हैं ? क्या गह मंत्री साहब को यह यकीन हो गया है ? उन लोगों को जिन्हें कलकत्ता में छोडा गया है और जिस तरीके से वहां कार्य-वाहियां चली हैं चाइना के पक्ष में और इस मल्क के खिलाफ, वया उससे गह मती साहब को इस बात का यकीन नहीं होता कि इन गहारों को मामली कानून के जरिये इस तरह की गदारी करने से नही रोका जा सकता है । क्या उन्होंने कोई ऐसा मामुली कानुन खयाल में रखा है जिससे कि इनको इस किस्म के काम करने से रोका जा सकता है ।

SHRI M. N. GOVINDAN NAIR: Sir, the Home Minister has mentioned that because of certain border troubles the emergency has been maintained. I am not sure whether he was referring to the troubles in the Assam Hills. If that is so, even when the Naga trouble started there were no emergency provisions and still you were able to manage the cover you should not continue this emersituation the way in which you have done it. When this Mizo trouble started, already there was emergency but you were the emergency. It is the patriotism of not able to prevent it.

## application of the Defence of India Rules

say that because there are border troubles, so you want to continue this emergency is untenable. If you mean the trouble with regard to China and Pakistan, then I submit that the dispute with Pakistan has existed for the last so many years but you never needed this emergency to face that situation. So. under the circumstances, to say that the emergency should continue is not tenable.

Now, my friend, Shri Abid Ali, raised the question of Telengana and sabotage and all that. I would remind him that when the Constituent Assembly met to discuss the Constitution, the Telangana trouble was on. Still they felt that the fundamental rights of the people should be guaranteed and they thought that that would be the best way of preventing such kind of activities. So under the cover of Telengana or sabotage, you cannot deny the fundamental rights to the citizens of this country .

SHRI ABID ALI : Their hopes were belied.

SHRI M. N. GOVINDAN NAIR : That is because you have no faith in the people.

SHRI ABID ALI : We have no faith in traitors.

SHRI M. N. GOVINDAN NAIR : That is the trouble with you. Now all the Opposition parties, all the papers of the country, all the lawyers, even the Supreme Court Judges, have all come out with one demand, namely, that this emergency should end, that this D.I.R. should be scrapped, and the Home Minister, in spite of strong Opposition against the continuance of this emergency comes with out some excuse to continue the emergency. thinks all the States are He bor-Kerala is a border State. der States. Madras is a border State. Maharashtra is a border State and U.P. and Punjab are also border States. Tell me which State is not a border State. Therefore. this argument is wrong. And under that gency or the D.I.R. What is needed is the scrapping of this D.I.R. and ending Therefore, to the people on which you have to depend

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[Shri M. N. Govindan Nair.] for the defence of our country and not within the State, or has this D.I.R. bethe D.I.R. or the emergency. When there come the instrument of torture to the is external aggression, at that time you people? can being in a legislation and it will be supported by all the Opposition Parties. Therefore, the continuance of the D.I.R. or the emergency is altogether wrong and the Government should see to it that it is ended.

SHRI CHITTA BASU (West Bengal): Sir, the state of emergency was declared last time in the wake of invasion by China on India or border violations by China. The object of it was to defend the borders of the country and to curb antinational activities within the State. But, Sir, you know that the Home Minister is also agreed that there has been misuse and sometimes abuse of the D.I.R. Some abuses have been made for the partisan interest of the ruling party. These abuses have been made by the bureaucrats who wanted to run the Government on bureaucratic lines. I want to point out certain specific instances to the Home Minister and at the same time suggest thatif he himself agrees that the D.I.R. has been misused or abused by the bureaucrats and the party in power-he should agree to the institution or the setting up of a machinery to enquire into the specific cases to be brought forward by us before that committee. If a Committee of that nature is appointed, it will act as a deterrent against the free misuse of power for partisan interest and also by the bureaucrats here. I possess a photostat copy in which you will find a particular S.D.O. of West Bengal in the district of Cooch-Bihar, Toofanganj subdivision, giving notice in Bengali. It is written under the stamp of the S.D.O.'s office. Someone, by the name, Lakshmi Narayan Sarkhel, took a loan of Rs. 500 from the Government. This notice says that if the loan money is not repaid by a particular date to a particular. Tehsildar. then action will be taken against him May I know, Sir. under the D.I.R. from the Home Minister whether by such notices under the D.I.R. the Government is defending the borders of the country, whether by such notices issued under the D.I.R. the Government is defending the country against the Pakistani aggression ? By the issue of such notices, is the Gov-

ernment curbing anti-national activities

Therefore niv submission is that if the Government is serious to maintain democratic traditions and ensure democratic rule in the country, some deterrent measures should be taken and the D.I.R. should be immediately scrapped and the emergency immediately withdrawn. And they should appoint some committee to go into such specific cases of abuse and misuse by bureaucrats or any other elements. Then they will be deterred from using freely these D.I.R. for their partisan ends. I know there are many patriotic elements against whom the D.I.R. are used. Forward Bloc is a patriotic party. The D.I.R. are freely used to put them behind the prison bars and detain them. Nevcr has there been an occasion when we have been found guilty of such things; we have not been found guilty of antinational activities. It is therefore that I say that the D.I.R. should be immediately scrapped and the emergency withdrawn. A committee should be instituted to go into specific cases of this nature so that the bureaucratic officers are punished.

SHRIMATI TARA RAMCHAN-DRA SATHE (Maharashtra) : The food situation in the country has become very acute. I would like to know from the Hon. Minister whether the D.I.R. is used against those persons who sell foodgrains in the black market and whether it is found useful in that respcct, whether some cases are detected like this and whether it has helped the food situation.

Secondly, I would like to know whether some cases are dealt with under the D.I.R, in the Mizo Hills and Manipur.

SHRI R. S. KHANDEKAR (Madhya Pradesh) : 'The hon, Home Minister said that emergency cannot be imposed in parts. So I want to draw his attention to article 352 of the Constitution which says :

"If the President is satisfied that a grave emergency exists whereby the security of India or of any part of the territory thereof is threatened,

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whether by war or external aggression that effect.'

That means the President is empowered to make a declaration for the whole of India or any part of the country. So emergency can be applied in certain parts and lifted in certain other parts. I want to know what guarantee is there that these powers will not be misused. I have got several instances in this con-The Home Minister has asnection. D.I.R. will not be used sured that against political persons whose activities are communal but it will be used only against anti-national activities. Here is an Order from the Madhya Pradesh Government which says "....acting in a manner prejudicial to public safety and maintenance of public order." The Home Minister has categorically said that it will not be used for activities of public order, only it will be used for espionage, etc. What is the guarantee that it will not be misused, if the emergency continues?

SHRI GULZARILAL NANDA: Sir, I wish what I had put forward here had been properly comprehended. Probably it is my fault that I read the statement too fast and it was not quite But whatever has been stated clear. meets practically 90 per cent. of the objections that have been raised and the questions that have been asked. For the Yes, this Session. 10 per cent, I have an answer. In the first place there is a suspicion and apprehension that although I am making we have the power of separating the two an offer here, there is no guarantee that areas, i.e., confine the operation of the the Chief Ministers will not transgress emergency to those few places. those limits and still have recourse to could have been done, we would not those powers contrary to the policy laid have liked to follow this rather elabodown here. That is quite important. I rate way of another legislation. But it am sure the hon. Members are not less is not so. I have taken some legal opikeen about proper defence of the bor-inion on that. If it were possible, der areas. I am quite sure that if I would have adopted that course, but it explain to them why these powers are is not so. Therefore we have to keep required, they will not grudge it. On the emergency intact for the purpose my part I can assure them that if by of being able to use it even in a single some other means I can fulfil that place. But it is only nominal. In fact purpose, I will not for a single day re- the emergency operates only in those tain those powers. This is my offer. | areas and nowhere else.

SHRI ATAL BIHARI VAJPAYEE: or internal disturbance, he may, by We accept that offer but why have the Proclamation, make a declaration to Opposition Parties not been consulted in this matter?

> SHRI GULZARILAL NANDA : What I am doing is for both the Congress as also for the Opposition. There is no distinction in this. The steps that I am taking will satisfy all. Let me first meet the main point. I said earlier in the other House that 9/10ths-I will say more than 9/10ths-of the country is going to be entirely outside the operation of the emergency powers. So far as the States are concerned, I have advised them not to do what they should But the question will be: not do. How are you sure that this advice is going to be followed? Sometimes it is not followed. But a part of the statement was that I am going to have in the current Session an Act and it is by virtue of that legislation that they will be prevented from using it. Therefore that meets a very large part of the objection, because it will not simply be a matter of discretion or understanding; it will be a legislation which is going to be introduced in the current Session which will deprive all others of any discretion to use the powers except where the President of India says "These are the places where it can be used."

SHRI MULKA GOVINDA REDDY (Mysore): It will be enacted during this Session?

SHRI **GULZARILAL** NANDA:

Then in the Constitution we are told If it we

[Shri Gulzarilal Nanda]

I had felt that there was a class of and intentions were such that we could for the defence of any part of it. not trust them to remain free in the country, because their activities were harmful to the national security of India. Is it that things have changed that have already answered that question. they are now being set free? It may be asked. Yes, practically almost all of them are out now, and a few more may be out tomorrow. I do not want at the moment to give the case of any particular party. But I must say that this country will have to remain very cautious. I cannot say whether they have all changed. I do not see any signs of any such particular change. Some hon, friends said that there may be different occasions when we may need different ways of fighting a menace. That is why in certain changed circumstances we will have to tely on the patriotism of the people of the country to fight in the field. Now we are not prevented, if any situation arises where larger powers are needed from resorting to them and . .

SHRI ABID ALI: But why give poison and then call the doctor?

GULZARILAL NANDA: SHRI It may be that the poison may be admi-been done is in response to the changed nistered by the people. It was asked : circumstances and also because we feel Why is it that we did not require it it is necessary. And that is my answer to when the trouble with Pakistan was the other question that was asked about there, that we did not require it when the use of these powers for certain purthe Naga trouble was there, that we poses, like dealing with blackmarketeers did not require it for dealing with the and profiteers and the like. Has that not Mizo situation? Well, it is wrong to been done? There is no conflict between say that. We have had recourse to this side and the other side on that. The these powers for dealing with the situa- use of the powers under the D.I.R. will tion in the Mizo area. I do not want be only restricted to the purposes of the to take much time of the House defence of the national security and in and I shall sit down. But let my hon. very rare cases they will be asked to deal friends please understand me. I have with other things. It will be asked how used them in the Mizo area along with we were using these against blackmarthe army. Is it that only extreme tools keteers and profiteers and others, hoarshould be used? We may have to use ders and the like. Was there not a misuse extieme tools, but we can use interme- of these powers? No. I will explain it. diate weapons also that may be avail- It is in relation to an active emergency. able. So we are using them also for certain When there is an active emergency then purposes and not weapons when the situation requires controlled in a different way because any that. This provides us with a very kind of a disturbance there, any kind flexible means for dealing with the situa- of an unrest there, would hamper us in

## application of the Defence of India Rules

Mizo area. Maybe that in Nagaland Then I was reminded that some time there may be trouble and we may have to use these powers along with other people in this country whose activities powers which the country has to take

> Then it was asked by the opposition, why we did not agree with them. Ĩ

As for the Chief Ministers I must say that it is wrong to attribute to them any kind of malignant intention to use the powers for their own either personal whims or personal interests. There is no kind of interest involved and I must say that when the whole situation was explained to the Chief Ministers-they set out their own difficulties-and when the matter was put to them in the larger perspective, they all agreed and there was no resistance at all. Therefore it is not as if they are sticking to them anyhow and they want to keep these powers. Maharashtra certainly is not going to have such powers. Maharashtra did not say that they cannot do without such powers. No Government has said that. They explained their own difficulties. It was explained that the climate was not good for the purpose of the retention of these powers and I believe it is so. I believe, therefore, that whatever has using only extreme the internal situation also requires to be tion. We have done it in the case of the defence of the country. Therefore,

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### 265 Reference to Explosion in Bhusaval

## Down Goods Yard of Central Railway

sary. I do not think it is necessary when necessary now. Otherwise, well, nathe situation is not that acute, to have tional defence and national security will them. Then we have the normal laws, be jeopardised. the Essential Commodities Act and the like, to deal with the situation. Therefore when we come to the conclusion adjourned till 3 P.M. We shall meet from and when we say that the powers will be 3 P.M. to 6 P.M. used only for national security and in a sparing way, it only means that we have recognised the change and it was in response to that that we wanted to alter our approach and our method, to deal with the situation. The question of misuse etc, has to be judged in the changed situation that we are dealing. I must say three of the clock, THE DEPUTY CHAIRthat complaints about misuse are there. I cannot here vouchsafe that in no State has any misuse occurred. It has occurred possibly and in individual cases certain officials might have exceeded their powers and might have abused their discretion. I believe it must have occurred in certain cases in haste. For example in the case when we had our hostilities with Pakistan I understand that immediately they went out and took up a large number of persons, may be as a matter of abundant precaution. I know also that sometimes things had been done which they had to undo quickly and that was done. There was sometimes an excessive use of these powers because the instrument was there and they used it. They could have used some other law. But as far as I have been able to judge and assess the situation, considering all the period and considering the whole extent of the country, these cases have been of very small magnitude. This I can say because all these years my effort was always to see that this thing was liberalised and wherever any kind of relaxation was required this relaxation was made. Therefore, I was very keen and very careful to see that there was no misuse and if any case was brought to our notice Out of the 13 admitted in the we tried to take action so that the necessary relief was given. I think hon. Members will realise that there is no vested included in the list of dead persons. interest of anybody here to keep these Ninety-nine other people also received powers. We would like to take them injuries out of which 81 were discharged away the next moment. Here the ques-lafter treatment for minor injuries Eighangle involved. My hon, friends have tion.

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in those conditions the use of these po-ito be convinced, friends on this side and wers for these purposes also was neces- on that side, that these powers are not

MR. CHAIRMAN : The House stands

The House then adjourned for lunch at forty-eight minutes past one of the clock.

The House reassembled after lunch at MAN in the Chair.

REFERENCE TO EXPLOSION IN BHUSAVAL DOWN GOODS YARD OF CENTRAL RAILWAY ON THE 2ND MAY 1966

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH) : Madam Deputy Chairman, I regret to have to bring to the notice of the House a case of serious explosion which took place at Bhusaval. On the 2nd May 1966 at about 23.15 hrs., a loud explosion took place in Bhusaval Down Goods Yard involving six wagons containing explosives which were standing on marshalling line No. 10 and which had been booked on the 23rd April 1966 from Pathankot to Pulgaon. After the explosion a fire raged in the area around line No. 10 on which the affected wagons were standing.

According to the information received so far, 11 persons have died. Seventeen persons received serious injuries out of which 13 have been admitted in the Railway hospital and 4 in the Civil hospital. Railway hospital, two subsequently succumbed to their injuries who have been tion is whether it is proper to do so for teen people have, however, been kept in the national angle. There is no party the Railway hospital for further observa-